Notification

No.13/2000-Central Excise (N.T.), dated 1-3-2000.

In exercise of the powers conferred by sub-section (1) of section 3A of the Central Excise Act, 1944(1 of 1944), the Central government, hereby makes the following further amendments in the notification of the Government of India in the Ministry of finance (Department of Revenue). No. 41/98-Central Excise(N.T.), dated the 10 th December, 1998, namely:-

In the said notification,-

- 1. in paragraph 1, for the words, figures and brackets "heading Nos.52.07, 52.08, 54.06, 54.07, 55.11, 55.12, 55.13 or 55.14, or processed textile fabrics of cotton or man-made fibres, falling under heading Nos. 58.01, 58.02, 58.06 (except sub-heading No. 5806.20), 60.01 or 60.02 ((except sub-heading No. 6002.10), of the Schedule" the words, figures and brackets "heading Nos. 52.07, 52.08, 52.09, 54.06, 54.07, 55.11, 55.12, 55.13 or 55.14, or processed textile fabrics of cotton or man-made fibres, falling under heading Nos. or sub-heading Nos. 58.01, 58.02, 5806.10, 5806.40, 6001.12, 6001.22, 6001.92, 6002.20, 6002.30, 6002.43 or 6002.93, of the First Schedule" shall be substituted:
- 2. in paragraph 2, in clause (c), for the words and figures "heading Nos. 52.07, 52.08, 52.09, 54.06, 54.07, 55.11, 55.12, 55.13 or 55.14, or processed textile fabrics of cotton or man-made fibres, falling under heading Nos. 58.01, 58.02, 58.06 (except sub-heading No. 5806.20), 60.01 or 60.02 (except sub-heading No. 6002.10), of the Schedule" the words, figures and brackets "heading Nos. 52.07, 52.08, 52.09, 54.06, 54.07, 55.11, 55.12, 55.13 or 55.14, or processed textile fabrics of cotton or man-made fibres, falling under heading Nos. or sub-heading Nos. 58.01, 58.02, 5806.10, 5806.40, 6001.12, 6001.22, 6001.92, 6002.20, 6002.30, 6002.43 or 6002.93, of the first schedule" shall be substituted.

(T.R.Rustagi)

Joint Secretary to the Government of India

F.No.334/1/2000-TRU

Footnote: The principal notification, 41/98-Central Excise(N.T.) dated the 10 th December, 1998 was published in the Gazette of India extraordinary [G.S.R 729 (E), dated the 10 th December, 1998] and was amended by notification No. 11/99-Central Excises (N.T.), dated the 28 th February, 1999 [G.S.R. 173(E), dated the 28 th February, 1999].